

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

39. C.P. (IB)-971(MB)2023

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 05.04.2024**

**NAME OF THE PARTIES: Mahesh Sureka Resolution Professional
Vs. Mrs. Shraddha K Karkhanis
IN THE MATTER OF
Bank of Maharashtra**

V/s

Mrs. Shraddha K Karkhanis

**Section: 95(1) of Insolvency and Bankruptcy Code, 2016
& Application under any other provisions- IBC**

ORDER

Adv Kartikee Korgaonkar appeared for the Resolution Professional. Adv. Nidhi Jha appeared for the Financial Creditor. Adv. Randhir Kumar N. Mandal appeared for the Respondent/Personal Guarantor. Counsel appearing for the Respondent/Personal Guarantor seeks more time to file reply/objections against the IRP report. Time granted. Let the same be filed within a period of three weeks, failing which, right to file reply shall be forfeited. List the matter on **07.06.2024** for final hearing.

Sd/-

ANIL RAJ CHELLAN
Member (Technical)

05.04.2024
Sushil

Sd/-

KULDIP KUMAR KAREER
Member (Judicial)